

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO.060/00309/2018**

**Chandigarh, this the 5<sup>th</sup> day of April, 2018**

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**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)  
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

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Dr. Mandeep Prakash S/o Sh. Om Prakash Sharma, aged 53 years, Group-A, Senior General Manager (Finance), Office of Chief General Manager Telecom (Accounts), resident of H.No.357, Sector 30-A, Chandigarh.

**....APPLICANT**

**(Present: Mr. Rohit Sharma, Advocate.)**

**VERSUS**

1. Union of India, through the Secretary to Government of India, Ministry of Communications, Department of Telecommunication & Information Technology, Sanchar Bhawan, New Delhi.
2. Chief General Manager, Bharat Sanchar Nigam Limited, Haryana Circle, Ambala.

**....RESPONDENTS**

**ORDER (Oral)**

**HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-**

The main contention of learned counsel, at this stage, is that, although the applicant has moved representations dated 09.03.2017 (Annexure A-4) and dated 25.11.2017 (Annexure A-6), for redressal of his grievances, but no decision has yet been taken by the Competent Authority.

Having heard the learned counsel for the applicant, having gone through the record with his valuable assistance, after

considering the entire matter and without expressing any opinion on merits, lest it may prejudice the case of either side, during the course of further consideration, the main instant Original Application is disposed of with the direction to the Competent Authority amongst the respondents to decide the indicated representations, by passing a speaking & reasoned order and in accordance with law, within a period of two months from the date of receipt of a certified copy of this order.

